CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, MUMBAI
REGIONAL BENCH

Service Tax Appeal No. 86291 of 2018

(Arising out of Order-in-Appeal No. 13 to 14/ST/City-I/SP/2017 dated 25.01.2017 passed by Commissioner of GST, Central Excise & Service Tax (Appeals), Nagpur

M/s. New Bharat Security & Detective Services **Appellant**
Plot No.127/11, Telangkhedi Road Layout,
Ram Nagar, Nagpur 440 012.

Vs.

Commissioner of Cen. Excise & ST , Nagpur **Respondent**
P.O. Box 81, Telangkhedi Road,
Civil Lines, Nagpur 440 001.

Appearance:

None for the Appellant
Shri D.M. Shinde, Assistant Commissioner, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. **A/85466/2021**

Date of Hearing: 24.02.2021
Date of Decision: 24.02.2021

PER: BENCH

When the matter was called for hearing today, the learned AR for the Revenue submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Pronounced in the open court)

(Sanjiv Srivastava)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

tvu